## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CAA-16/ND/2018

In the matter of:

Maximus Tracom (P) Ltd And Oviyan Trading (P) Ltd

.. PETITIONER

**SECTION:** 

Under Section 230-232

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

For the Respondent/Corporate Debtor:

For the Intervener

## **ORDER**

Learned Counsel for the petitioner is present. Heard the matter in 2<sup>nd</sup> Motion relating to notice to Sectoral Regulators and paper publication.

Order reserved.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018